

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

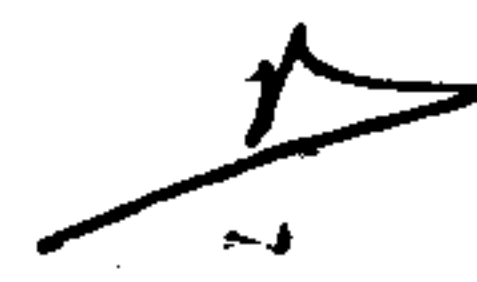
**C.P. (I.B) No. 136/9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Shree Dutt Roadlines  
V/s.  
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
2.				

**ORDER**

Advocate Ms. Vaibhavi Parikh is present for the Operational Creditor/petitioner.

Ld. Lawyer appearing on behalf of petitioner submitted that an order under Section 7 was passed by this bench on 24.08.2018, against the same Corporate Debtor, admitting the petition under Section 7 of the Insolvency and Bankruptcy Code, 2016.

On perusal of the record, it is found that an order of admission was passed on 24.08.2018 in CP(IB) 137/2018 under Section 7 of the Insolvency and Bankruptcy Code, 2016 for triggering of Corporate Insolvency Resolution Process in respect of Corporate Debtor company. Hence the instant application became infructuous. The applicant/petitioner have liberty to file /put their claim before the Interim Resolution Professional.

Accordingly, the CP(IB) NO. 136/2018 is stands disposed of.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018